

**DIVISION BENCH**

**ITEM NO.101**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP NO.54/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 18<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>SHRI RADHEY MOHAN BUILDERS PVT. LTD. &amp; ANR. V/S ROC, KANPUR</b>
<b>UNDER SECTION</b>	<b>252(3) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Shahid Kazmi, Adv. *: For the Petitioner*

Sh. Shivendra Bahadur Singh, CGSC *: For the ROC*

Sh. Gaurav Mahajan, Sr. S.C. *: For the I.T. Deptt.*

**ORDER**

Ld. Counsels representing the parties are present physically.

- 1.** In this case, the notices have been issued to the ROC as well as to the Income Tax Department. The reports by the respective departments have also been filed with advance copies thereof already supplied to the other side.
- 2.** Ld. Counsel representing the Petitioner seeks and is granted two weeks time to file the rejoinder to the said reports filed on behalf of the ROC as well as the Income Tax Department.
- 3.** The Ld. Counsels representing the ROC as well as the Income Tax Department also seeks and is granted two weeks time to file their response with respect to the limitation aspect by serving an advance copy to the opposite side.
- 4.** Let the matter be adjourned for further hearing on 9<sup>th</sup> May, 2024.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**

***18<sup>th</sup> April, 2024***

*Kavya Prakash Srivastava  
(Stenographer)*